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Title: The Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office made a statement regarding reforms in Civil Services (Main) Examination.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Sir, the Government gave an assurance in this House on 15.03.2013 that it will have a relook on some aspects of the newly notified pattern of Civil Services (Main) Examination in view of the concerns raised by the members of this House and representations received in this regard. The Government has reviewed the concerns raised. Having taken into account all the views expressed by the hon. Members and the representations received on the recent notification regarding the Civil Services Main examinations 2013, the Government, in consultation with different agencies concerned has decided the following:

A candidate will be allowed to use any one regional language from the 8th Schedule of the Constitution of India or English as the medium of writing the examination as before;

Conditionally of a minimum of 25 candidates in that medium and the requirement to have that language as the medium of examination at graduation level is proposed to be dropped.

Furthermore, as before, a candidate will be allowed to take up literature as his/her optional subject (to be chosen from a list of 23 literature subjects - 22 of the 8th Schedule languages and English) without the conditionality of having to do his/her graduation in that language's literature.

The English component (of 100 marks) from the Essay Paper will also be dropped and the *status quo* ante of 2 qualifying papers of 300 marks each in any Modern Indian Language and in English - shall be restored. The Essay Paper will now be of 250 marks to be written in the medium/language of candidate's choice.

...(Interruptions)

MR. CHAIRMAN: Now we will take up matters under rule 377. Please go back to your seats.

...(Interruptions)

MR. CHAIRMAN: It is your business. It is not Government business. It is Members' prerogative. Please go back.

...(Interruptions)